

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

11. I.A. 1995/2023

IN

C.P.(IB)-4087(MB)/2018

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2023**

NAME OF THE PARTIES: Supreme Hydro Engineering Pvt Ltd.

V/s.

Dolphin Offshore Enterprises (India) Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Applicant, Mr. Amey Hadwale is present through virtual hearing.

I.A. 1995/2023

The above application is filed by the Applicant, M/s. Dolphin Offshore Enterprises (India) Ltd for withdrawal the IA bearing No. 835 of 2023.

The counsel appearing for the applicant submits that the I.A. 835 of 2023 was filed against the respondent to waive all the dues initiation of CIRP and provide a No due Certificate in respect of the same which was amicably settled between the parties and thus the applicant is filed the above application.

After hearing the counsel appearing for the applicant, the above I.A. is **allowed and stands disposed** of and the I.A. 835 of 2023 is advanced taken on board from 07.06.2023 to today and **disposed of as withdrawn**.

Registry need not list the I.A. 835 of 2023 again on board.

Sd/-
MADHU SINHA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)